

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
LEXCORP ADVISORY SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Lexcorp Advisory Services Private Limited
2.	Date of incorporation of corporate debtor	09-12-2004
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74100MH2004PTC149911
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 15, 3 rd Floor, Mashraqui Building, 227, P D'mello Road, Near GPO. Fort, Mumbai – 400 001
6.	Insolvency commencement date in respect of corporate debtor	01-02-2021
7.	Estimated date of closure of insolvency resolution process	01-08-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Amit Chandrakant Pandya Regn No: IBBI/ IPA001/IPP01806/2019-2020/12760
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 603 Anupama CHS Plot 1078 Devidayal Road Mulund West - 400 080 Email : acp.lexcrop@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 603 Anupama CHS Plot 1078 Devidayal Road Mulund West - 400 080 Email for correspondence : acp.lexcrop@gmail.com
11.	Last date for submission of claims	16-02-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink : https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Lexcorp Advisory Services Private Limited** on 01-02-2021.

The creditors of **Lexcorp Advisory Services Private Limited**, are hereby called upon to submit their claims with proof on or before 16-02-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Amit Chandrakant Pandya
Interim Resolution Professional

Date: 04-02-2021

